

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 148 OF 2010

Wednesday, this the 24th day of February, 2010

CORAM:

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

R.Raveendran
Supporting Staff Grade I
CPCRI Regional Station
Kayamkulam ... **Applicant**

(By Advocate Mr. R.Rajasekharan Pillai)

versus

1. The Indian Council of Agricultural Research
Krishi Anusandhan Bhavan, PUSA
New Delhi – 110012
represented by the Secretary
2. The Director
Central; Plantation Crops Research Institute
Kasargod
3. The Joint Director Central Plantation
Crops Research Institute
Regional Station
Kayamkulam ... **Respondents**

(By Advocate Mr.T.P.Sajan)

The application having been heard on 24.02.2010, the Tribunal
on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

The claim of the applicant is that he may be considered to the
post of Driver as per on line advertisement published by the Department.
The applicant is now working as Supporting Staff (Mazdoor) in the
Department. He also claims that he was permitted to drive the vehicle of
the Department by the Departmental authorities. On the basis of the

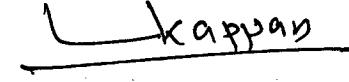
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experience which he had gained by handling all the vehicles in the Department, he may be given a chance to compete in the selection for Drivers. However, he had already applied for the post and his application was rejected on the ground that he is not having the essential qualification required for the post of Driver.

2. We are of the view that the claim put forth by the applicant to consider him for the post of Driver and to regularize him as Driver is not legitimate.
3. In view of the above, we dismiss the OA, at the admission stage itself.

Dated, the 24th February, 2010.


K.NOORJEHAN
ADMINISTRATIVE MEMBER


JUSTICE K. THANKAPPAN
JUDICIAL MEMBER

VS